

1	2	3	4
Rectification/Revision/Waiver pending before IT. Authority's	18656	20873	21199
TOTAL	501904	497511	586714

(c) and (d) The increase / decrease of Corporate Tax under dispute depends on assessments and their litigations and which is on-going process.

(e) The Government is taking several steps to reduce Corporate Tax under dispute and strategies, targets for this are laid down in the beginning of every financial year as part of the Central Action Plan document. Policy actions have been taken, which includes substantial increase in monetary limits for filing appeals. Guidelines to field authorities for dealing with stay petitions have been issued. Efforts of the field authorities in this regard are regularly reviewed & monitored by superior authorities.

Stake Sale and monetization of assets in PSUs

238. SHRI SANJAY RAUT: Will the Minister of FINANCE be pleased to state:

(a) whether Government is seriously considering a proposal to reduce the government's stake in a number of State-owned companies below 51 per cent and monetisation of land and other assets of PSUs;

(b) if so, the details thereof and reasons therefor; and

(c) the details of formula/guidelines fixed by the Government for stake sale and monetization of land and other assets of PSUs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) to (c) Yes Sir. The Government has approved the procedure and mechanism for Asset Monetisation of Public Sector Enterprises (CPSEs)/ Public Sector Undertakings (PSUs)/ other Government Organizations, which is available in the website of Department of Investment and Public Asset Management (DIPAM) at www.dipam.gov.in. CCEA is yet to take a decision on reducing Government's stake below 51% in select CPSFs.

Elimination of certain centrally sponsored schemes

239. Ms. KUMARI SELJA: Will the Minister of FINANCE be pleased to state:

(a) whether the 15th Finance Commission has recommended eliminating certain centrally sponsored schemes;

- (b) if so, the details thereof;
- (c) whether the step is being taken in consultation with the States;
- (d) the amount of fund that will be available post elimination of these centrally sponsored schemes; and
- (e) the details of any plan that has been made about the utilisation of these funds?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) The 15th Finance Commission (XV-FC) has been mandated to submit its report by 30th November, 2019. Since XV-FC has not submitted its report, nothing can be anticipated regarding elimination of certain centrally sponsored schemes.

(b) to (d) Do not arise.

Investments in J&K

240. SHRI SUSHIL KUMAR GUPTA: Will the Minister of FINANCE be pleased to state:

- (a) whether Government has taken any measures to attract more investments in Jammu and Kashmir; and
- (b) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ANURAG SINGH THAKUR): (a) and (b) The measures taken by the Government to attract investments in Jammu and Kashmir under:

- (i) Prime Minister's Development Package (PMDP) of INR 2241 crore announced on for development of tourism/construction of Government tourist assets in damaged/destroyed assets.
- (ii) Prime Minister's Employment Generation Programme (PMEGP) through the Khadi Industry Commission (KVIC), Khadi & Village Industry Boards (KVIB) and Distric Centers (DICs) offices, generates self-employment opportunities through establishment enterprises in the non-farm sector by helping traditional artisans and unemployed youth money subsidy of 25 % of the project cost in rural areas and 15% in urban areas is provided for general